

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.129/2019**  
**Un-numbered Competition Appeal (AT) No. \_\_\_/2019**  
**(F.No.22.10.2019/NCLAT/UR/68**

**In the matter of:**

North India Wires Ltd. (Howrah Unit) .... Appellant

Versus

Competition Commission of India .... Respondent

Appearance: Mr. Kshitiz Garg, Advocate for the Appellant.

**21.11.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 22.10.2019 and the Office after scrutiny of the Memo of Appeal on 23.10.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 25.10.2019. The Appellant re-filed the Memo of Appeal on 18.11.2019. It is stated in the Interlocutory Application (IA) that as the Applicant is out stationed, therefore it took some time for the Applicant to submit papers to its counsel. Hence, there is a delay of 19 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 22.11.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar